

land which had been possessed by the tribal people have already been given to certain people?

Pandit G. B. Pant: I am not aware of that.

Shri Sadhan Gupta: May I know whether those who apply for title deeds will not be evicted pending decision as to the grant of title deeds?

Pandit G. B. Pant: Those who apply for title deeds will get the title deeds if they are in possession of the land in a lawful manner.

Shri Sadhan Gupta: Immediately?

Pandit G. B. Pant: Yes.

Mr. Deputy-Speaker: Shri Dasaratha Deb

Shri Jadhav: May I know the number of trespassers in Tripura?

Mr Deputy-Speaker: That is too vague and indefinite a question. Next question.

Shri Dasaratha Deb: May I know

Mr. Deputy-Speaker: When I called upon the hon. Member, he did not rise. How can I now allow another question?

न्यायालय

*४५७ श्री विमूले निम्न क्या गृह-कार्य मंत्री यह बताने में कला करेंगे कि

(क) क्या सरकार ने हाल में न्यायालयों की छुट्टियों की संख्या में कमी करने के प्रश्न पर विचार किया है, और

(ख) यदि हाँ, तो उस का क्या परिणाम हुआ है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री सातार) (क) तथा (ख) सर्वोच्च न्यायालय तथा उच्च न्यायालयों की छुट्टियों का प्रश्न विचारार्थीन है। अन्य न्यायालयों से राज्य सरकारें ही पूर्ण रूप से सम्बन्धित हैं।

Some Hon. Members: English answer also

Shri Datar: (a) and (b) The question of reducing the vacations of the Supreme Court and the High Courts is under the consideration of the Central Government. As regards other law courts, the matter is entirely the concern of the State Government.

श्री विमूले निम्न में यह जानना चाहता हूँ कि इतनी छोटी सी बात को कि छुट्टियाँ कम कर दी जाये सरकार को इतने समय तक विचारार्थीन रखने में क्या फायदा है ?

गृह-कार्य मंत्री (वंदित मी० ब० पन्त) यह बात इतनी छोटी नहीं है जितनी कि मानन्य सदस्य समझ रहे हैं।

Pandit D. N. Tiwary: May I know why there is so much difference between the leave granted to the civil courts and the criminal courts?

Pandit G. B. Pant: The matter is under consideration, but so far as these provincial affairs are concerned, the Centre has no control.

Shri Radha Raman: May I know if any date has been fixed for the conference of the Chief Justices of the High Courts to be called by the Chief Justice of the Supreme Court to consider this question of reducing the holidays and also for the quick disposal of cases pending with them?

Pandit G. B. Pant: No date has yet been fixed.

Shri Shree Narayan Das: May I know whether the Chief Justice of the Supreme Court has agreed to this proposal to hold a conference of all the Chief Justices of the High Courts?

Pandit G. B. Pant: Yes.

Shri V. F. Nayar: May I know what, if any, is the special reason to allow the civil courts to have vacations which are not generally enjoyed by

the criminal courts in view of the fact that in almost every civil court we find continuous arrears in work?

Pandit G. B. Pant: The question so far as Kerala is concerned should be addressed to that Government and so far as the other States are concerned to the respective State Governments.

Shri Narayankutty Menon: In view of the fact that a large number of cases are pending as arrears before the High Courts and also the subordinate judiciary, may I know whether the Government will consider the curtailment of the long vacation of the courts?

Pandit G. B. Pant: Government is giving thought to the matter.

Shri V. P. Nayar: May I know whether the attention of the Government of India has been drawn to the fact that in almost every civil court in all the States there are considerable arrears of work and if so whether the Government will take any action on that?

Pandit G. B. Pant: Of course there are arrears, but those courts are under the State Governments and not under the Central Government

Shri Heda: May I know the disparity or the difference between the holidays enjoyed by the courts and other Government offices?

Pandit G. B. Pant: The State Governments, as I said, are in charge of all these matters of course, and offices situated in the States, except those which are directly under the Central Government, are working under the direction of their Governments and the holidays are fixed by them and not by us.

Steamer Service to Minicoy

*458. **Shri Maniyangadan:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Central Government propose to start

a regular steamer service between Minicoy and other islands on the Kerala coast and the mainland; and

(b) if so, what is the scheme?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Yes.

(b) It is proposed to charter a vessel for 10 days in a month for a round trip between the mainland and the Islands during fair season i.e. October to April.

Shri Maniyangadan: When will this, be started?

Shrimati Alva: It should be started this October.

Petroleum

*459. **Shri Bishwanath Roy:** Will the Minister of Steel, Mines and Fuel be pleased to state whether drilling operations for petroleum have started in Bengal?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Yes, Sir. The Standard Vacuum Oil Company started test drilling at Burdwan in April 1957 and the bore-hole has already reached a depth of about 7,700 feet

Shri Bishwanath Roy: May I know the time expected to be taken for the completion of these operations?

Sardar Swaran Singh: I think the discovery of oil will set the time-limit

Shri Sadhan Gupta: May I know whether so far any encouraging results have been obtained?

Sardar Swaran Singh: In this bore-hole no oil has yet been struck.

Shri Hem Barua: May I know if the attention of the Government has been drawn to an announcement made by the Chief Minister of West Bengal in the State Assembly that they are going to establish an oil refinery in Calcutta under the auspices of Stanvac?